

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

O. A. No.60/682/2018

Date of decision: 01.06.2018

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MRS. P. GOPINATH, MEMBER (A).**

...

Jasvir Singh, aged 55 years, son of Nachhattar Singh, working as SSE/P way, at Railway Station, Moga, under A.D.E.N. Ferozepur (resident of House No.E-39, Rail Colony, Moga, District Mohali. (Group 'C').

**... APPLICANT
VERSUS**

1. The Union of India through its General Manager, Northern Railway, Baroda House, New Delhi.
2. The Financial Advisor and Chief Accounts Officer, Baroda House, New Delhi.
3. The Divisional Railway Manager, Northern Railway, Ferozepur Cantt.
4. The Senior Divisional Personnel Officer (Bills), Northern Railway, Ferozepur Cantt.

... RESPONDENTS

PRESENT: Sh. G.P. Vashisht, counsel for the applicant.

ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. Heard Sh. Vashist, who submitted that despite representation of the applicant dated 09.10.2015 and forwarding his claim vide letters dated 05.02.2018 and 03.05.2018 (Annexures A-6 and A-7), respectively no final decision has been taken by the respondents. Therefore, he prayed that direction be issued to the respondents to take a call on his claim in view of letters dated 05.02.2018 and

03.05.2018 (Annexures A-6 and A-7), by passing a reasoned and speaking order.

2. Considering the above, we dispose of this O.A. in limine with a direction to competent authority amongst the respondents to decide the claim of the applicant by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. Order so passed by duly communicated to the applicant.
3. Disposal of the O.A. in the above terms shall not be construed as an opinion on the merit of this case.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Date: 01.06.2018.
Place: Chandigarh.

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